NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 23

IA 2927/2022 IA 3259/2022 IA 3418/2022 IA 1948/2023
in C.P.(IB)/406(MB)2022

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **22.08.2023**

NAME OF THE PARTIES: **TRANSOLUTIONS INDIA INCORPORATION V/S PROTOCOL MARINE SERVICES PRIVATE LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 1948/2023 – Adv. Subir Kumar a/w Adv. Disha Shah i/b SDS Advocates appeared for the Applicant. The present application is filed by the Resolution Professional for exclusion of the time which already been allowed vide order dated 11.072023.

Accordingly, **IA No. 1948/2023** become **infructuous** and **disposed of**.

List **IA 2927/2022, IA 3259/2022,** and **IA 3418/2022** on board 25.09.2023 for hearing/further consideration.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna